

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 1st day of May 2002.

QUORUM : HON. MR. RAFIQUDDIN, J.M.

O.A. No.496 of 2002.

H.S. Sisodia a/a 42 years s/o Sri Radha Charan Singh, presently posted as T-6, C.I.R.G., Makhdoom Farrah, Mathura.

..... Applicant.

Counsel for applicant : Sri L.M. Singh.

Versus

1. Union of India through Secretary, I.C.A.R., Krishi Bhawan, New Delhi.
2. Director, Central Institute for Research on Goats, Makhdoom Farrah, Mathura.
3. Administrative Officer, Central Institute for Research on Goats, Makhdoom, Farrah, Mathura.
4. Director General, I.C.A.R., Krishi Bhawan, New Delhi.

..... Respondents.

Counsel for respondents : Sri N.P. Singh.

O R D E R (ORAL)

BY HON. MR. RAFIQUDDIN, J.M.

The applicant, who is working as Technical Assistant (T-6) in the Central Institute of Research on Goats, Mathura has been transferred from Mathura to Karnal. The grievance of the applicant is that his impugned order is invalid because the same has been passed under political pressure and against the provisions of guide-lines made by the respondents.

2. The applicant submitted a representation on 20.4.02 before Director General of Indian Institute of Research Agriculture (Respondent No.4) which is still pending for consideration. The applicant has also claimed that no one has joined at the place of applicant and so far the post is vacant.

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3. Counsel for respondents, on the other hand, has pointed out that the applicant has been transferred along with post as indicated in the impugned transfer order. It is also contended by the counsel for respondents that the post of the applicant is transferable through out India as is evident from the perusal of the appointment order (Annexure 3 to the O.A.).

4. Considering the fact that representation submitted by the applicant before the competent authority i.e. Respdt. No.4 ~~regarding~~ recalling for cancellation of his transfer order is still pending, the O.A. is disposed of with the direction to Respondent No.4 to consider the representation of the applicant and to decide the same as per extant rules/instructions and pass appropriate orders. It is, further provided that till the representation of the applicant is decided, the operation of the impugned order will remain stayed.

No order as to costs. Copy of this order will be issued within two days.

*204-V/edn*

J.M.

Asthana/  
2.5.02